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**NATIONAL COMPANY LAW TRIBUNAL**  
**KOLKATA BENCH**  
**KOLKATA**

259

C.P No.295/KB/2017

**Present: Hon'ble Member (J) Shri Vijai Pratap Singh**  
**Hon'ble Member (J) Shri Jinan K.R**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15<sup>th</sup> December 2017, 10.30 A.M**

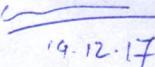
Name of the Company		Arvind Parasramka & Ors.-Vs-Calcutta Investment Co. Ltd	
Under Section		58/59	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. NIKHIL JHUNJHUNWALA, ADV.

RESP. NO. I

  
 16/12/17

1. NOELLE BANERJEE, ADV. PETITIONERS

  
 16.12.17

**ORDER**

Ld. Counsel for the petitioners and the respondent no. 1 are present.

Ld. Counsel for the petitioners made a request for adjournment to file rejoinder on the ground that respondent has served the reply only on yesterday. Prayer is allowed. Rejoinder, if any, may be filed within 15 days with a copy in advance to the opposite party.

List it on 31/01/2018 for hearing.



(Jinan K.R.)  
Member (J)



(V.P.Singh)  
Member (J)